

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 674 of 2010

Shikari Mahato and others

..... **Appellants**

Versus

The State of Jharkhand

..... **Respondent**

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellants

: Mr. Pankaj Verma, Advocate

For the State

: APP

08/Dated: 26.03.2021

When the matter is called out, Mr. Pankaj Verma, the learned counsel appears on behalf of Mr. A.K. Sahani, the learned arguing counsel and seeks adjournment.

Mrs. Nehala Sharmin, the learned APP appears and submits that her name may be reflected in the cause-list.

Office is directed to make sure that name of Mrs. Nehala Sharmin, the learned APP be reflected in the cause list.

At the request of learned counsel for the appellants, put up this case after Holi holidays.

(Ratnaker Bhengra, J.)